(b) Provision of municipal services including drainage and sewage treatment systems is responsibility of the states/municipal bodies. However, Government of India supplements initiatives of the State Governments and Urban Local Bodies through schemes like the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT), launched in December, 2005 under which, all urban towns are eligible for financial assistance for improvement in infrastructure services including municipal drainage and sewerage treatment system.

Warranty for buildings/flats

1148. SHRI BHARATKUMAR RAUT: SHRI SANJAY RAUT:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government is considering to make provision for warranty by the builders for the construction of buildings/flats for a minimum period of five to seven years for any defects in the buildings/flats;

(b) whether with a view to provide relief to the purchasers of the buildings/flats from the builders, Government is going to make this warranty mandatory on the part of the builders;

(c) if so, the details thereof and the time-frame for its implementation; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) to (d) Matters related to approval of building plans including structural safety is a State subject and is regulated through building bylaws of States and Union Territories which cater to the requirement of structural safety as well. The Government of India has brought out Model Building Bye-laws. In addition, the National Building Code, 2005 has adequate provisions related to structural safety and serves as a guide to State Governments/Urban Local Bodies for making suitable modifications in respective Building Bye-laws of State Governments/Urban Local Bodies in force. Building contracts between buyers and construction agency usually also have specific clauses pertaining to "Defects Liability Period" in which the contractor is bound to rectify defects pointed out by the client. In case, some defects in buildings occur immediately after possession, one can seek relief under various laws including Consumer Protection Act.

Unauthorized constructions

1149. PROF. ALKA BALRAM KSHATRIYA: DR. JANARDHAN WAGHMARE:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether in view of forthcoming General Elections, there is an unprecedented rise in unauthorized constructions in the capital;